Import Licence to Small Scale Match Industry

2231. SHRI K. RAMAMURTHY: Will the Minister of INDUSTRY be pleased to state:

(a) the details of changed circumstances in which Government are sanctioning an import licence to small scale match industry in Sivakasi for bringing in an atomic card-board match box making machine in violation of the assurance given on the Floor of Lok Sabha to Starred Question No. 658 on 23rd July, 1980 regarding import of machines for manufacture of card-board match boxes: and

(b) whether it has been ensured that such a machine, though smaller in size, is not being manufactured within the country?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) and (b). The question of grant of import licence to M/s. Pioneer Press Pvt. Ltd., Sivakasi, for the import of four-colour automatic off-set printing machine for making card-board match boxes (outers) is under consideration of Government.

औद्योगिक विवाद

2232. **श्रीमती विद्यावती चतुर्वेदी : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :**

(क) क्या यह सच है कि एक औद्योगिक विवाद को दायर करने में, इसे सुलझाने के लिए कारवाई करने में, इसे औद्योगिक न्यायाधिकरण को सौंपने में और न्यायाधिकरण द्वारा इसके अन्तिम निपटारे में अनावश्यक देरी हुई है ;

(ख) क्या यह भी सच है कि इस प्रकार की देरी से असंतोष उत्पन्न होता है जिसके परिणामस्वरूप कर्मचारियों को कष्ट उठाना पड़ता है; और

(ग) यदि हां, तो क्या इस प्रकार की देरी न्यूनतम करने के लिए सरकार का कार्यवाही करने का प्रस्ताव है ?

श्रम मंत्रालय में उप मंत्री (श्री पी० वेंकट रेड्डी) : (क) से (ग) : औद्योगिक विवाद अधिनियम मे संराधन, विवाचन और न्याय-निर्णयन की अवस्थाओं के माध्यम से किसी औद्योगिक विवाद पर कार्यवाही करने के लिए अपनाई जाने वाली प्रक्रिया की व्यवस्था है। मामलों के शीघ्र निपटान के लिए अधिनियम में संराधन अधिकारी द्वारा सरकार को रिपोर्ट प्रस्तुत करने के लिए संराधन कार्य के प्रारम्भ होने से 14 दिनों की विशेष समय-सीमा की व्यवस्था की गई है। इस अवधि को उस सीमा तक बढ़ाया जा सकता है, जिसके बारे में विवाद के पक्षकार सहमत हो जाए।

श्रम न्यायालयों/अधिकरणों द्वारा विवादों के न्याय निर्णयन में देरी के बारे में असंतोष रहा है, क्योंकि मामलों के निपटान के लिए कोई समय-सीमा नहीं है। औद्योगिक विवाद अधिनियम, 1947 में संशोधन करने के अन्य प्रस्तावों के साथ-साथ समय सीमा निर्धारितकरने के प्रश्न पर भी विचार किया जा रहा

Insurance Fund for Workers

2233. SHRI HARINATHA MISRA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the phenomenon of industrial sickness both in large and small industry has

been on the increase during the last few years to the detriment of workers; and

(b) whether Government propose to create an Insurance Fund with a view to safeguarding the interests of workers thrown out of job in case of lay off, closure or liquidation of the Units?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) the number of Units enjoying cash credit limit of Rs. 1 crore and above reported as sick by the Reserve Bank of India went up from 306 in March, 1978 to 345 in June, 1979. Information regarding the incidence of sickness among other industrial Units is not available.

(b) There was an item for discussion in the National Labour Conference which was scheduled to be held on 23rd and 24th October, 1980 to consider the constitution of a fund for assistance to workers in the event of the closure of an undertaking on account of sickness, which if necessary may be utilised for keeping the industrial unit running. The item could not be discussed due to postponement of the Conference.

Statement by Chief Minister of J&K on Communal Violence

2234. SHRI JYOTIRMOY BOSU:
SHRI NITYANANDA MISRA:
SHRI CHIRANJI LAL SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether his attention has been drawn to a statement made by the Chief Minister of Jammu and Kashmir on October 20, 1980 criticising the Union Government for its ability to curb communal riots in the country; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) According to the information released by the State Government of Jammu and Kashmir the Chief Minister of Jammu and Kashmir had said that the country could never move ahead unless the cancer of communalism was nipped in the bud and a life of honour and protection assured to minorities. He had added that the Central Government had a special responsibility in this regard and they should act to curb communalism with heavy hand.

(b) Government are conscious of the need for the maintenance of communal peace and harmony, and adequate guidelines on the subject have already been given to the State Governments from time to time. The Government have made known their determination to deal sternly, promptly and effectively with any situation that will create a law and order problem anywhere.

उत्तर प्रदेश के पर्वतीय क्षेत्रों के औद्योगिक विकास के लिये योजना

2235. श्री राजेश कुमार सिंह : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के पर्वतीय क्षेत्रों के औद्योगिक विकास के लिए कौन सी विशेष योजनाएं विचाराधीन हैं; और

(ख) क्या केन्द्रीय सरकार ने इस प्रयोजना के लिए राज्य सरकार को वित्तीय सहायता देने पर विचार किया है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री शिवराज वी० पाटिल): (क) और (ख) उत्तर प्रदेश में पहाड़ी क्षेत्रों में उद्योगों के संवर्धन के लिए, इस समय रियायती वित्त की स्कीम तथा निवेश सहायता और परिवहन सहायता की दो केन्द्रीय स्कीमें चल रही हैं।